

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1066 of 2021

Sudha Ram Jivanji Vishwakarma	...	Petitioner
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	:	Mr. Sunil Singh, Advocate
For the State	:	Mr. P.K. Appu, Addl. P.P.

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Chirkunda P.S. Case No.223 of 2020 registered under sections 420/467/468/471/120B/409/406/34 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner swindle away Rs.3,88,571/- from the Government account in the name of Water Sensitization Samiti corresponding to account no.50087669955 with Allahabad Bank, Kumardhubi Branch. It is further submitted that the allegations against the petitioner are all false and the petitioner is himself the victim in this case by organized cybercriminal. It is then submitted that the petitioner is ready and willing to deposit the said amount of Rs.3,88,571/- with the Branch Manager of Allahabad Bank, Kumardhubi Branch without prejudice to his defence in this case and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of eight weeks from the date of this order, he shall be released on bail on showing the proof of deposit of Rs.3,88,571/- with the Branch Manager of Allahabad Bank, Kumardhubi Branch and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Dhanbad, in connection with Chirkunda P.S. Case No.223 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-